

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA



I.A. No. 17/KB/2017 C.P. 136/2014

Present:1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (T) Shri S. Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th May, 2017, 10.30 A.M

Name of the Company		Jyoti Kumar Arya & AnrVersus- Prabhat Zarda Factory (India) Pvt.Ltd & Ors.		
Und	er Section	397/398		
SI. No.	Name & Desig Representa	nation of Authorized Appearing on behalf of ative (IN CAPITAL ETTERS)		Signature with date
1. 2. 3.	PATITA KOLVIP AVINA	PARAN BISHW MALLIN, DSI- SH TRIVEDY,	1, Adv A, Mo) Jehn 1001.	Ph 173
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ORDER

This I.A. no.217/KB/2017 has been filed in connection with C.P. no.136/2014 for staying the EOGM scheduled to be held on 26.05.2017 in pursuance of notice of EOGM dated 24.04.2017. The applicant has also sought injunction for restraining the respondents, the petitioners and the requisitionists from removing the applicant/ respondent no.3 as a Director of the company i.e. Prabhat Zarda Factory (India) Private Ltd. The applicant has also prayed that all further proceedings in C.P. no.136 of 2014 be stayed till the disposal of the present interim application. On perusal of the records it appears that pleadings in C.P. no.136/2014 are complete and C.P. no.136/2014 has been fixed for hearing. Meanwhile, the applicant/ respondent has filed this I.A. praying injunction on account of notice of EOGM dated 24.04.2017.

We are of the view that pleadings in Company Petition are complete. Therefore, this IA will be decided along with the main company petition. It is also pertinent to mention that proceedings of EOGM cannot be stayed in view of the law laid down by Hon'ble Supreme Court in [1986] 1 SCC 264 LIC -vs- Escorts Ltd. & Ors. The Respondent has filed Interim Application whereby he has sought injunction on the basis of notice received regarding EOGM dated 26.05.2017. Since we have decided to dispose off the Interim Application along with the main Company Petition, so, in the interest of justice, we think it necessary to pass the following order:



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Interim prayer for staying the EOGM is declined. However, it is to be made clear that if EOGM takes place then its Resolution shall not be given effect to without taking permission from the Tribunal. It is further directed that if the EOGM takes place, then Resolution of that meeting should be submitted to the Tribunal within three days of the meeting.

List on dated 19th July, 2017 for hearing on C.P. along with I.A.

Certified copy of the order may be issued after complying with the requisite formalities.

(S. Vijayaraghavan) Member (Technical) (Vijai Pratap Singh) Member (Judicial)